## Annexure-9

## Name of the corporate debtor: Replenish Realty Private Limited; Date of commencement of CIRP: 17-04-2024; List of Creditors as on: 09-01-2025

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

	Name of creditor	Details of claim received		Details of claim admitted						Amount of			(zimount in v)
SI. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarante e	Whethe r related party?	Amount of contingent claim	oner mutual		Amount of claim under verification	Remarks, if any
													The claim submitted by IFCI Limited (IFCI)
													has been rejected on the grounds that it
													does not qualify as "financial debt" under
													the provisions of the Insolvency and
													Bankruptcy Code, 2016. There is no
1	IFCI Limited	30-05-2024	5,20,04,38,946.00	Nil	Other Creditor	Nil	Nil	Nil	0	0	5,20,04,38,946.00		evidence to substantiate the disbursement
													of the loan amount or the extension of any
													financial assistance to Replenish Realty
													Private Limited. The mortgage created on
													the Corporate Debtor's property was solely
													a collateral arrangement for the loan
													sanctioned to RMOL Engineering and
													Offshore Limited (RMOL) and does not
													establish any financial liability on the
													Corporate Debtor. Furthermore, IFCI has
													already relinquished its rights over the
													securities related to the loan extended to
													RMOL, as per the claim filed with RMOL's
													Liquidator.
1	Total		5,20,04,38,946.00	0.00	1	0.00	0.00	0.00	0.00	0.00	5,20,04,38,946.00	0.00	